

Central Administrative Tribunal
Allahabad Bench Allahabad
Amrood Khan & others vs 405 and 416

O.A. No. 108/03

2.1.2006

Hon'ble Mr. K.B.S.Rajan, Member-J

For placing
on the record
of OA 94/03

For Applicant: Sri R.K. Nigam.

For Respondents: Sri S. Yadav for Sri K.P. Singh.

The following O.As relate one and the same subject namely transfer from Jhansi to Kerki Puna.

- (i) O.A 94/03 in re. P.E. Chackoo & Ors. Vs. UOI & Ors.
- (ii) O.A. no. 108/03 in re. A.Khan & Ors. Vs. UOI & Ors.
- (iii) O.A. no. 259/03 in re. Chait Ram & Others Vs. UOI & Ors.
- (iv) O.A. no. 250/03 in re. Munna Lal Vs. UOI & Ors.
- (v) O.A. n. 360/03 Ramesh Singh Vs. UOI & Ors.
- (vi) O.A. no. 228/03 in re. Nand Lal & Others Vs. UOI & Ors.

By Order dated 29.7.2005, the respondents have agreed to accommodate the applicants in the above O.A.s in NCR Track Machine Organization. Copy of the order under sworn affidavit of Sri M.A. Alvi, ADEN/TMC has been taken on record. Sri R.K. Nigam counsel for the applicants in above O.A.s submits that in view of the above development O.As can be disposed of. Accordingly, the aforesaid 6 O.A.s are disposed of. No costs.

copy of this order be
kept with the above O.A.s

SLL
J.M.

G.S. *Skunoor*
06-2-06

TRUE
COPY

P.Kumar
20.2.06
Section Officer (1)
Central Administrative Tribunal
Allahabad.